

"I/WE AM/ARE NOT A MEMBER/MEMBERS OF THE WELFARE FUND, THEREFORE, STAMP/STAMPS OF Rs. 2/- IS/ARE NOT AFFIXED HEREWITH.

N.B. - STRIKE OUT WHAT IS NOT APPLICABLE"

[Enforced w.e.f. 10th June 1991]

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Prothonotary and Senior Master,
High Court,
Bombay.

Sir,

I, the plaintiff abovenamed, do hereby appoint
defendant

Advocate to act, appear and plead on my behalf in the above suit.

Supreme Court Advocate

In witness whereof, I have set and subscribed my hand to this writing at Bombay.

Dated this day of 19 .

Accepted :-

.....

(Signature of the Plaintiff

Defendant)

Signature of the

Advocate

Supreme Court Advocate

Address: